

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.70/2002.

Thursday this the 31st day of January 2002.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

M.C.Baby, Branch Postmaster, Anjur,  
residing at Kunnamkulam,  
Makkattukulam House, Cheruvathari,  
P.O.Anjur Via. Kizhur, Kunnamkulam. Applicant

(By Advocates Shri P.Ramakrishnan & Smt.Preethi Ramakrishnan)

V.

1. Union of India, represented by Director,  
Department of Posts, New Delhi.
2. The Senior Superintendent of Post Offices,  
Trichur Division, Trichur. Respondents

(By Advocate Mrs.Chitra, ACGSC)

The application having been heard on 31st January 2002  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant seeks permission to  
withdraw this application with liberty to move ~~afresh~~  
in case the applicant's request for discharging on medical  
grounds is not acceded to or if the applicant has got any such  
grievance. With liberty to do so, the application is dismissed  
as withdrawn.

Dated the 31st January 2002.



T.N.T.NAYAR  
ADMINISTRATIVE MEMBER



A.V.HARIDASAN  
VICE CHAIRMAN

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